

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**STARRED QUESTION NO. \*309  
TO BE ANSWERED ON 08.08.2017**

**NATIONAL COMMISSION FOR SCs**

**\*309. SHRI E.T. MOHAMMED BASHEER:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government proposes to take legal and administrative measures to strengthen the existing National Commission for Scheduled Castes (NCSC);
- (b) if so, the details thereof; and
- (c) the steps taken/being taken by the Government in this regard?

**ANSWER**

**MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI THAAWARCHAND GEHLOT)**

(a): The National Commission for Scheduled Castes (NCSC) is a Constitutional Body set up under Article 338 of the Constitution. The Commission has powers to investigate and monitor all matters relating to safeguards provided to the Scheduled Castes, to inquire into specific complaints with respect to deprivation of rights etc. The new Chairman, Vice-Chairman and three members have assumed the office in the Commission in June, 2017. The Commission is functioning with 12 Regional Offices and discharging its duties satisfactorily. The Government would take necessary action to strengthen the Commission as and when required.

(b) & (c): Does not arise.

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